Modvat scheme — Instructions — Consolidation of

<\$FFor subsequent modifications/developments, see Circular No. 60/60/94-CX., dated 19-9-1994, 153/64/95-CX., dated 12-10-1995, 232/66/96-CX., dated 25-7-1996 and 265/99/96-CX., dated 12-11-1996.>Circular No. 33/33/94/CX.8, dated 4-5-1994

[From F.No. 267/19/94-CX.8]

Government of India

Ministry of Finance (Department of Revenue)

Central Board of Excise and Customs, New Delhi

Subject: Instruction regarding Modvat Scheme.

Rules 57A to 57P of the Central Excise Rules, 1944, were incorporated in the Central Excise Rules, in the year 1986, while introducing the Modvat Scheme to certain excisable commodities. Over the years some of the Rules have undergone change. Consequently, the instructions issued on or before 31st December, 1993, are not wholly relevant in a number of cases.

- 2. With a view to consolidate the instructions and streamline of procedures, the following instructions are issued in supersession of all the instructions issued on or before 31st December, 1993, in relation to Modvat -
 - (i) Modvat credit is available for all excisable goods used as inputs in or in relation to the manufacture of finished goods. It is, therefore, clarified that the input credit is admissible whether such input is physically present in the finished excisable goods or not so long such inputs are used in or in relation to the manufacture of finished excisable goods. In this connection definition of the term "manufacture" as propounded by the Supreme Court in the Empire Industry's case [1985 (20) E.L.T. 179] and C.C.E. v. Rajasthan State Chemical case [1991 (55) E.L.T. 444, 448 (S.C.)] are quite relevant.
 - (ii) The declaration under Rule 56 is required to be filed before the Assistant Collector. Proforma is given vide Annexure 'A'.
 - (iii) The goods should be received in the factory under the cover of the documents as referred to in Rule 57G and 52Aof the Central Excise Rules, 1944 and notifications issued thereunder. The present notifications are 15/94-N.T. and 16/94-N.T., dated 30th March, 1994.
 - (iv) A manufacturer of the final product shall maintain the accounts of raw materials and component parts in Annexure B-1 and submit monthly return to the Superintendent of Central Excise, indicating the particulars of inputs received during the month and the amount taken as credit, along with extracts of Part-I and II of Form RG 23A. He shall also make available the aforesaid documents evidencing the payment of duty on the inputs, on demand by the proper officer.
 - (v) A consolidated maintenance of RG 23A is permitted where inputs are used in the manufacture of **exempted** and dutiable final products. In such cases, at the end of the month, a statement has to be submitted by the assessees in proforma annexed (Annexure 'B'-2).
 - (vi) Where classification of the input declared by the assessee in his declaration filed under Rule 57G does not tally with the declaration because the same has been incorrectly classified by originating factory or the description of inputs declared by the assessee under Rule 57G is not in accordance with tariff description because of different trade names/brand names of the inputs, then the Modvat credit can be taken in RG 23A but should not be utilised for the payment of duty till the correct classification of the inputs is finalised by the Central Excise Officers of the originating factory. In case of minor variations in nomenclature or tariff description, Modvat should not be denied, provided Modvat on such input is eligible.
 - (vii) In cases where the dispute is regarding eligibility of certain raw materials as input against Modvat credit may be taken on such disputed inputs by the manufacturer in RG 23 A Part-I but will not be utilised till the dispute is finally settled.
 - (viii) There is No 1:1 correlation of the input and final product under the Modvat Scheme for utilisation of credit. The excess credit accumulated, if any, can be utilised towards payment of duty on final products produced in the same factory using the same inputs.
 - (ix) Modvat credit is not admissible on the indigenous raw materials used for manufacturing final products under Rule 191BB, in cases where raw materials are imported later on as replenishment and used for manufacturing goods for domestic market. It should be ensured, while granting refund of Modvat credit in cash on account of goods exported, that no unintended double benefit accrues to such manufacturers by way of drawback in respect of the same goods.
 - (x) In case of variation arising out of grant of refund in respect of inputs on which credit has been availed of under Rule 57A, procedure prescribed in Annexure 'C' should be followed.
 - (xi) In case of movement of goods under Notification No. 214/86 or under Rule 57F, the procedure

mentioned in Annexure 'D' should be followed.

- (xii) For clearance of goods under Notification No. 217/86-C.E., dated 2-4-1986, as amended by Notification No. 97/89-C.E., dated 1-3-1989 (which provides for clearance of goods from one plant of the same manufacturer to another plant of the same manufacturer without payment of duty) no credit on inputs can be granted as such inputs are used in exempted intermediate products cleared under Chapter X procedure. In such a situation, duty on the intermediate goods can be paid, foregoing the exemption, and Modvat credit taken on inputs can be availed for payment of duty on such intermediates without following the Chapter X procedure.
- (xiii) In situations where more than one intermediate product arises during the course of manufacture of a final product in a factory and such intermediate products are exempted under Notification No. 217/86, dated 2-4-1986, credit taken on inputs is permitted, provided that such intermediate products are those as contained in the table of Notification No. 217/86, dated 2-4-1986.
- (xiv) <<16178\$Circular No. 12/93-CX.8, dated 2-11-1993 >> remains valid. Verification of the inputs received, where duty involved in each document exceeds Rs. 10,000, is required to be done in the manner laid down in the said instruction. Similarly, circular and instruction issued on or from 1st January, 1994, shall be strictly adhered to.
- It is hereby clarified that Modvat in relation to capital goods introduced in the Budget of 1994-95 is not covered, as also the procedure governing proforma credit under Rule 56A ibid.
 - 4. The field formations may please be informed accordingly.

(Annexure -"A")

Modvat - Proforma For Declaration

Modvat - Proforma for declaration to be filed under Rule 57G for availing credit of duty paid on inputs under Rule

1.	Name	e of the Manu	ıfactı	ırer.						
2.	Rang	je	3.	Divisio	on		4.	Collectorate		
5.	Partic	culars of Inpu	ts an	ıd Fina	l Produc	cts.				
Description	of	final Descripti	on	of inp	ut and	its	tariff Natu	re of the Description	n of	taı

riff product and its tariff classification input i.e., classification of classification whether raw intermediate products if material any. component packaging material catalyst, solvent, etc. (1) (3)(4) (2)(a) (b) (a) (b) Name Classifica-Name of Input Classification of final tion subsub-heading product heading No. No.

6. Any other particulars.

Declaration

We hereby declare that particulars furnished herein above are true and correct to the best of our knowledge.

	U	•							
	Place:								
	Date:								
					Signa Annexi			the applic	cant
	Account f	or Raw Ma	aterials a	and Com	poner	nts			
	Name an	d address	of the F	actory:					
	Description	on of raw n	naterial	: _					
Date	Opening blance	Quantity received	Total	Quantity manufact of		in	the	Quantity disposed o	otherwise f

				Excisable goods	Ot goods	ther Nature of disposal	Quantity the			
(1)	(2)	(3)	(4)	(5) (6)		(7) (8)				
Quanti wasted destroy	or bala	nce ex go	uantity of cisable ods anufactured	Quantity other goo manufacture	ods		nature of the horised agent	assessees	or	his
(9)	(10)	(1	1)	(12)	(13)	(14	1)			

Notes: 1. Separate opening should be provided in respect of each type of raw material.

- 2. If any raw material is used for more than one excisable goods (falling under different tariff items) or other goods manufactured, quantity used for each of such goods should be shown separately along with description of such goods by suitably sub-dividing coloumns 5 and 6.
- 3. Columns 11 and 12 need not be filled in daily, only the monthly figres may be shown against "Totals for the month".

Annexure B-2

Statement to be submitted by the assessee who maintain consolidated RG

23A Part II register for inputs used in the manufacture of exempted and dutiable final products

Name	of Quantity	Credit	Name	Amount of o	credit Excess/	Entry No. of
the	used	in involved	of the	utilised for pay	ment less	PLA / RG 23A
(Commo	n) manufac	-	final	of duty on	final credit	Part II under
input	ture	of	product	product	utilised	which excess
	final			[manufactured	out (Col. 3	 credit debited
	product			of inputs in Col	. (1)] Col. 5)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
` '	()	(-)	` '	(-)	(-)	()

Note: The above statement has to be prepared only in respect of those inputs which have been used for manufacture of final products where consolidated RG 23A Part II is being maintained or are utilised in the manufacture of exempted as well as dutiable final products.

Annexure - "C"

Subject: Central Excise — Procedure for adjustment of credit under rule 57E consequent upon grant of refunds.

- (i) The Assistant Collector of Central Excise incharge of factory of origin of the input should first sanction the refund claim but not make payment. He should intimate to the officer incharge of the consignee factory about the amount of refund sanctioned in respect of inputs sent to the consignee;
- (ii) The officer incharge of the consignee factory should on receipt of such intimation debit the appropriate amount from RG 23(A) Part II or PLA and send the information in the form of certificate "A" to the Assistant Collector incharge of the factory of origin of having done so.
- (iii) On receipt of the intimations from all concerned Central Excise Officers regarding date of the refund amount, the Assistant Collector should make the payment of refund sanctioned by him.

Certificate "A"

(Rule 57E of C. Ex. Rules, 1944)

Original				Range					
Duplicate				Division					
Triplicate		C	ollecto	orate					
		С	uston	ns House					
S.No		(to be give	n by F	Range. C.H.)					
This is to the control of the contro	in our P n No (desc under ou invoices / ifferential	LA No dated ription of goo ur invoice N /B.E. are mor	ds) fa o./B.E e thai	being the di Iling under S.H i. No da n one, worksho	t. II/vide fferentia I. No ated eet shou	e entry	y No /counter o/and se attached	vailing clear ont to to ind	dated duty ed by M/s. dicate
The reaso	n for	payment	of	differential	duty	in	brief	is	that

Place Seal	and	Date	e Signature Name Importer	e and	of Address	of	asses the	see/importer Assessee/
	tified that the above the certificate is a	•	e been ve	erified	and they	are co	orrect.	Worksheet
Place	and	Date Superinte Range Division Collectora		raiser C	Central Exc	cise	/ Cus	stoms House : :
Seal								
		Anney	ure - "D"					

Procedure for Movement of Goods / Job Work

An assessee availing the procedure of Rule 57F(2), of the Central Excise Rules, 1944 and/or Notification No. 214/86-C.E., dated 25-3-1986 should submit a declaration in triplicate in the form (enclosed as Annexure I) to the Jurisdictional Assistant Collector, complete in all respects. Where the removal of the goods is in terms of Notification No. 214 /86-C.E., dated 25-3-1986 the application has to be made to the Assistant Collector having jurisdiction over the jobworker and the assessee has also to give an undertaking as stipulated in para 2 of the said notification.

- 2. After submitting the declaration the assessee will take clearance of the goods.
- 3. The removal of such goods should take place under specific challan in the proforma enclosed as Annexure-II. Each challan should be in triplicate and each copy of the challan should be in a different colour (as indicated). All the sets of pages should be serially machine-numbered. Each page of the Challan Book should be got authenticated by the proper Central Excise Officer having jurisdiction over the applicant/manufacturer before the Book is brought into use. The original and duplicate copies of the challan should accompany each consignment to the outside factory where processing is to be done, or operations are to be undertaken. Where the raw materials / semi-finished goods are sent directly from the supplier without first coming into the factory of the applicant-manufacturer then the name of such supplier should also be indicated with the challan, Delivery documents presently being used by assessees may continue to be used provided the information as required in the challan are available in such documents.
- 4. A simple account of the goods removed for further processing or manufacture etc. in terms of Rule 57F(3) or Notification No. 214/86-C.E., dated 25-3-1986, to a place outside the factory should be maintained by the parent factory in the enclosed proforma (Annexure-IV). Similarly, a simple account of the goods received from the parent factory and returned to them after processing/manufacture should be maintained by the factory receiving such goods in the proforma as soon as the consignment is removed from / received at the particular factory.
- 5. The quantities covered by a single challan should normally be processed, stored, despatched separately. However where this is not possible and goods despatched in batches separate accounts for such batch-wise despatches should also be maintained.
- 6. After the processing is complete, the processing factory should make a suitable endorsement on both copies of the challan and return the goods along with the waste, if any, to the parent factory with the duplicate challan.
- 7. In case the goods processed by a processor/job worker are to be sent to another (manufacturer) processor/job worker then the first job worker may remove the goods under the specific challan (with the original and the duplicate accompanying the goods) in the proforma enclosed as Annexure III. The first processor/job worker should make a suitable endorsement to the effect that the goods have been sent to the second processor/job worker and return the challan (Annexure II) under which he received the material to the parent factory. After completion of the manufacturing operation at the premises of such other processor/job worker, a suitable endorsement be made on both copies of the challan (Annexure III) and the goods may be returned to the parent factory with the duplicate challan. The processor/job worker will also maintain accounts as specified in Annexure V.

- 8. Any consignment received by the parent factory to other place for processing/testing etc, should be received back by the parent factory within 60 days from the date of removal, or such extended period as the jurisdictional Superintendent of Central Excise may allow.
- 9. A certificate is to be obtained from the Range Superintendent by the processor adding the gate pass particulars of the goods cleared for export under bond or for export on payment of duty or on payment of duty for home consumption. This certificate may be a consolidated certificate for the clearance made within a month. The duplicate of this certificate is to be made available to the Range Superintendent of the jurisdiction where the parent factory exists so that he can cross-check these with the particulars supplied on the challans in Annexure II & III.
- 10. Any consignment sent by the parent factory to another place for processing/testing etc. should be received back by the parent factory within 60 days from the date of removal or such extended period as the jurisdictional Superintendent of Central Excise may allow.

Annexure-I

Intimation Letter to Remove Inputs of Partially Processed Goods Under Rule 57F(3)

Collectorate :
Division :
Range :

- 1. Date of Intimation:
- 2. Name and address of the Assessee with Reg. No. (Details of C. Ex. Registration held for manufacture of excisable commodities to be given).
- Details of inputs or raw materials or semi-finished goods (Chapter Heading / sub-heading of the material) supplied to the job worker for the further manufacture of processing or any other operation.
- 4. Nature of manufacture/process/operation to be done. (A separate sheet may be added if necessary).
- 5. Whether the raw materials or semi-finished goods are supplied directly to the job worker without first bringing the materials to the factory of the applicant manufacturer.
- 6. Whether there is any possibility of transit loss (if so quote the percentage).
- 7. The name, address and Reg. No. if any, of the person/undertaking the above manufacture/process/operation.
- 8. Description with Chapter Heading Nos. of the resultant goods after process.
- 9. Whether the goods after process are liable to duty?
- 10. Whether the waste or scrap if any arising during the above manufacture/process/operation should be returned to the factory or not.
- 11. Whether the finished product arising during the above manufacture/process/operation would be returned to the factory or not.

Place: Signature of the applicant and status

Date:

Annexure-II Challan

(For movement of inputs or partially processed goods under Rule 57F (3) and/or Notification No. 214/86, dated 25-3-1986 from one factory to another factory for further processing/operation).

Name & Address of the SI. No.....

Supplier/Manufacturer (Original - Pink)

(Duplicate - Green)

(Triplicate - White)

- 1. Description of goods.
- 2. Identification marks & numbers, if any:
- 3. Quantity (Nos./Weight/Litre/Metre).
- 4. Value:
- 5. Tariff Classification:
- 6. Date and Time of issue:
- 7. Nature of processing/manufacturing required to be done:

	Expected duration of processing/manufacturing :
Pla	ace : Signature of manufacturer/
Da	te: authorised signatory
То	be filled by the processing factory in original and duplicate challans.
1.	Date & time of despatch of finished goods to parent factory / another manufacturer and entry No and date of receipt in the account in the processing factory, or
	Date and time of despatch of finished goods without payment of duty for export under bond or or payment of duty for export or on payment of duty for home consumption G.P. No. and date Quantum of duty paid (both figures & words)
2.	Quantity despatch (No./Weight/Litre/Metre) and entered in Account :
3.	Nature of processing/manufacturing done :
4.	Quantity of waste material returned to the parent factory or cleared for home consumption. Invoic No. and date.
	antum of duty paid (both figure & words)
	ace: Signature of processor
Da	te: Name of the Factory
	Address.
	Annexure-III
	Challan
	or movement of goods from one processor/job worker to another processor to anot
Na	me & Address of the SI. No. processor/job worker
	(Original - Pink)
	(Duplicate - Green)
	(Triplicate - White)
1.	Name, Address and Central Excise Registration of the manufacturer/supplier of raw materials.
2.	Challan No. and date under which goods received from the manufacturer/supplier of raw materials.
3.	Name, Address and Central Excise Registration No. if any, of the processor/job worker to whom goods are being sent.
4.	Date and time of despatch of goods by the job worker.
5.	Goods despatched-
	(a) Description of goods.
	(b) Nature of Processing required to be done.
	Signature of the
	Processor/Job worker.
	Part -I
	rtified that I/We have received the goods removed with the above Challan No
	Signature of the Processor/Job worker
	Part - II
-	To be filled by the processing factory in original and duplicate challans.
1.	Date & time of despatch of finished goods to parent factory / another manufacturer and entry No and date of receipt in the account in the processing factory
	OR Date and time of despatch of finished goods without Payment of duty for export under bond or c payment of duty for export or on payment of duty for home consumption Invoice No. and date Quantum of duty paid.

8. Factory/Place of processing/manufacturing:

Place: Signature of Processor /

Nature of processing/manufacturing done.

2.

Quantity despatch (No./Weight/Litre/Metre) and entered in account.

Quantity of waste material returned to the parent factory or cleared for home consumption Invoice No. & date. Quantum of duty paid.

Date: Job worker.

Name of the factory

Address.

Annexure IV

Stock Register of Goods Sent for Processing / Job Working

Removal of inputs or partially processed goods under Rule 57F(2) and/ or Notification No. 214/86-C.E., dated 25-3-1986 (to be maintained by assessee who sends raw materials/semi-finished goods).

Date of issue	Descrip (inputs)	tion of goods	Tariff classif	We	antity removed eight/Num- rs/Pieces/Units	I Identification any	marks, if
1	2		3		4	5	
Premises/factory to which removed	Challan No. & Date	Nature processi required	ng / r	tials of supp nanufactu-rer	lier Date of receip processed inputs	ot of Date of arance processed from tory of job	of d inputs fac-
6	7	8		9	10	11	
•	Col. 4 and 11.	material preceived of		of payment of duty on		acturer	
12	13	14	15	16	17		
			Annexur	e - V			

Stock Register for Job Worker / Processor

Account of Receipt of inputs or partially processed goods under Rule 57F(3) and/or Notification No. 214 / 86-C.E., dated 25-3-1986

(To be maintained by Job-Worker/Processor)

Date of Chareceipt	allan No. & Date		Tariff Heading/sub- heading	Total quantity with weight/length/p	any	on marks, if
1	2	3	4	5	6	
Nature of pro-		of inputs Waste ed after obtained ssing any.		ng manufac	rocessed goods returne turer/ another job woo ent of duty	
7	8	9	10		11	
G.P. No. & opayment of de		ulars of Waste ret	urned, if any	I	nitials of processor	
12			13		14	